

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. OA. 105 OF 1998

Applicant(s) All India Telecom Employees Union & Anr.
-VS-

Respondent(s) Union of India & Ors

Advocate for Applicant(s) Mr. B. K. Sharma
Mr. S. SharmaAdvocate for Respondent(s) Mr. G. Gurmar, Addl.
C. G. S. C

Notes of the Registry	Date	Order of the Tribunal
This application is in form and within time. C. F. of Rs. 50/- deposited vide IPO/BD No 029566 Dated ... 26.4.98	10.6.98	On the prayer of Mr U.K. Nair, learned counsel, on behalf of, the learned counsel for the applicant the case is adjourned for consideration of admission to 17.6.98.
<i>for Reg. Registrar</i> 3/6/98	nkm 17.6.98	<i>6</i> Member This application has been submitted by the applicants who are Contractual Casual Labour. They have submitted representation before the competent authorities of the respondents requesting them to make the applicants into regular casual labour. This representation dated 6.11.1997 has not been disposed of by the respondents. In the facts and

contd..

3/6/98

Registrar

Notes of the Party	Date	Order of the Tribunal
<p><u>26.6.98</u></p> <p>Copy of the order has been sent to the D/ce for. kindly The same to the party through regd. with A/D.</p> <p>OB</p> <p>issued vide No. 1786-1790 dt. 29-6-98</p> <p>10/6 17-9-98</p>	17.6.98	<p>circumstances, I consider that this application needs not be admitted at present for consideration on merit but it is to be disposed of with directions to the respondents.</p> <p>Accordingly the application is disposed of with a direction to the respondents No.3 and 4 to dispose of the representation of the applicants with a speaking order within 30.9.1998.</p> <p>Liberty granted to the applicants to submit fresh O.A. thereafter, if they so desire.</p> <p>Application is disposed of. No order as to costs.</p> <p style="text-align: right;">(60) Member</p>